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Crl.A.No. 1969-1971 OF 1996

ITEM No.1C

Court No.4

SECTION IIA

(For Judgment)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos.1969-1971 of 1996

BACHHU NARAIN SINGH Appellant (s)

VERSUS

NARESH YADAV AND OTHERS Respondent (s)

(With Crl.A.Nos.256-258/1997)

(HEARD BY : HON'BLE N. SANTOSH HEGDE AND B.P. SINGH, JJ.)

Date : 19/12/2003 These appeals were called on for pronouncement of judgment today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE

HON'BLE MR. JUSTICE B.P. SINGH

For Appellant (s)Mr. Gopal Singh, Adv.

Mr. Mr. Anil Kumar Jha, Adv.

For Respondent (s)Mr. Ranjan Mukherjee, Adv.

Mr. S.K. Gupta, Adv.(A.C.)

THE COURT MADE THE FOLLOWING
JUDGMENT

Hon'ble Mr. Justice B.P. Singh pronounced the judgment of the Court. The appeals are dismissed in terms of the signed judgment. The fee of the learned amicus curiae is fixed at Rs.750/-.

(PAWAN KUMAR)

(PREM PRAKASH)

COURT MASTER

COURT MASTER

(signed judgment is placed on the file)

Non-reportable.